

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 23rd of February, 2024

S.O. 121.- In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Srinagar as shown against each:-

S.No.	Name of the Officer (Mr./Ms.)	Designation	Jurisdiction/Place of posting
01	Mohd Iqbal Zargar	Tehsildar	Eidgah, Srinagar
02	Umar Gulzar	Tehsildar	Panthachowk, Srinagar

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: -23- 02-2024

No. LAW-Powr/1/2022-10

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Kashmir.
- 3) Secretary to Government, Revenue Department.
- 4) District Magistrate Srinagar This is with reference to letter No. **DMS/PS/2024/01 Dated: - 21-02-2024.**
- 5) General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
- 6) All Concerned.
- 7) SO Section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

Binny Kumar
23.02.2024
(Binny Kumar)
Assistant Legal Remembrancer
Department of Law, Justice & P.A.